

# C O N T E N T S

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LOK SABHA

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Thursday, December 15, 2011/ Agrahayana 24, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Now, Question Hour.

... (Interruptions)

श्री शैलेन्द्र कुमार (कौशाम्बी) : अध्यक्ष महोदया, हमने स्थगन प्रस्ताव का नोटिस दिया है। बहुत महत्वपूर्ण विषय है। जो सच्चर समिति की रिपोर्ट है, अभी तक सरकार ने उस पर डिसकशन नहीं करवाया है। पूरे देश में मुस्लिमों की स्थिति बहुत ही खराब है।... (व्यवधान)

अध्यक्ष महोदया : वह डिसएलाउड है। किसी दूसरे नियम के अन्तर्गत नोटिस दे दीजिए। बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल में विधन नहीं डालिए। बैठ जाइए। आप उसे शून्यकाल में उठा लीजिए। शून्यकाल में बोलने का समय दे देंगे। अभी बैठ जाइए।

... (व्यवधान)

श्री शैलेन्द्र कुमार : लेकिन सबसे पहले हमें समय दे दीजिए।... (व्यवधान)

अध्यक्ष महोदया : अब ऐसी कंडीशंस मत रखिए।

Now, Q. No. 301 – Shri Ramesh Bais





**(Q. 301)**

**श्री रमेश बैस :** अध्यक्ष महोदया, जब एनडीए की सरकार थी, प्रधान मंत्री आदरणीय अटल बिहारी वाजपेयी जी ने देश में पेट्रोलियम पदार्थों के भंडारण की क्षमता 40 मिलियन मीट्रिक टन रिजर्व करने की योजना बनाई थी। लेकिन अभी तक देश में मात्र 9 मिलियन मीट्रिक टन रिजर्व करने का प्रावधान रखा गया। दिनों-दिन पेट्रोलियम पदार्थों की खपत बढ़ रही है जिससे हमें आयात करना पड़ता है। देश में जो उत्पादन होता है, मात्र 25 प्रतिशत है, 75 प्रतिशत हमें आयात करना पड़ता है जिससे भारी भरकम राशि हमारी पेट्रोलियम पदार्थों में खर्च होती है। कई देश मिलकर आईईए के सदस्य हैं। लेकिन भारत अभी तक उसका सदस्य नहीं है। माननीय मंत्री महोदय यह बताएं कि अगर हम इसके सदस्य होते तो जब क्राइसिस होता तो हमको सहायता मिलती लेकिन सदस्य नहीं होने के कारण हमें वह सहायता नहीं मिल रही है। क्या आगे चलकर भारत को आईईए के सदस्य बनाने का सरकार का कोई प्रावधान है?

**SHRI S. JAIPAL REDDY:** The proposal for India becoming a member of the IAEA is under consideration. It has its strong points. It has its weak points. Before a view is taken, I will not be able to say. But as far as the need to protect our reserves is concerned, we are doing our best.

Today we have strategic-cum-buffer reserves for as many as 74 days. We are building a number of underground rock caverns – one at Visakhapatnam, another at Mangalore and the third at Padur. These three will come to 5.33 MMT (million metric tonnes).

In addition, we are also planning to build similar caverns for 12.5 MMT of reserves. They will be built in Karnataka, Gujarat, Rajasthan and Orissa. The sites are being identified. The new technologies are also being explored. We are mindful of this. The House can be rest assured of our attention on this issue.

**श्री रमेश बैस :** अध्यक्ष महोदया, देश में करीब चार लाख करोड़ रुपये का तेल का आयात होता है और दिनों-दिन इसके भाव बढ़ रहे हैं। आगे चलकर अनुमान लगाया जा सकता है कि इसका भाव सौ मिलियन डालर से तीन सौ मिलियन डालर पहुंच जायेगा और देश की अर्थव्यवस्था बिगड़ जायेगी। सीएनजी, कोलबैंड मीथेन, सोलर इनर्जी और एथनोल के बारे में काफी चर्चा होती रही है कि इन्हें मिलाया जाए, ताकि हम जो तेल आयात करते हैं, उसकी मात्रा कम की जा सके। सरकार ने इस पर अभी तक क्या कार्रवाई की है?



अक्सर देखा जाता है कि पेट्रोलियम पदार्थों का रोड के द्वारा ट्रांसपोर्ट किया जाता है, जिसके कारण यह महंगा पड़ता है।

मैं जानना चाहता हूँ कि क्या सरकार इस खर्च को कम करने के लिए रेल की सुविधा को बढ़ाने का प्रयास कर रही है, ताकि जहाँ यह पहुँचाया जाता है, वहाँ रोड ट्रांसपोर्ट में जो ज्यादा खर्चा आता है, वह कम हो सके।

SHRI S. JAIPAL REDDY: I totally endorse the concern of the hon. Member and I think that is the concern of the whole country. While we have no control over the prices of oil or gas at the international level, we should take steps to see that our own production is enhanced and our own alternate sources are also exploited. We have taken many steps in this regard. Though that answer will be outside the scope of this question, in deference to the Member's question, I would try to answer it, in brief.

For increasing the output of gas and oil, our Government has gone in for New Exploration Licensing Policy (NELP). We have been able to award as many as 235 blocks under NELP until the eighth round. Out of these rounds, we have made as many as 103 discoveries. Out of these 103 discoveries, six have already gone into production. So, we are trying to increase our output both in terms of oil and gas.

In regard to non-conventional forms of energy, the other Ministries are doing their best in this regard.

MADAM SPEAKER: Shri Shripad Yesso Naik – Not present.

SHRI M. KRISHNASSWAMY: Madam Speaker, the Ministry of Petroleum had cleared the proposal to lay the pipeline between Kakinada and Tuticorin. It was cleared five years ago. So, for no work has been started. But Reliance Company is interested only in the development of State of Gujarat and not Tamil Nadu.

In view of the inordinate delay, will the Government take steps to cancel the contract of Reliance Company and award the same to the Gas Authority of India Limited?

SHRI S. JAIPAL REDDY: It is a commercial transaction. Reliance company got the award. So, we will ask the concerned authorities to look into this question. I agree, there has been some delay but our powers are not arbitrary. We will have to look into this question. I can only say that we will ask the authorities to look into it.

SHRI T.R. BAALU :Hon. Speaker, I reliably understand that during 1997-98, the Government had gone in to have a seismic survey of Bay of Bengal to the extent of 12,000 square kilometres to detect hydrocarbon sediments. Finally, the Government has identified that in the coastal areas of Andaman and Nicobar Islands, there is every possibility of exploring availability of gas hydrates. I want to know whether this Government has got any programme regarding this. One unit of gas hydrate is equivalent to 140 units of natural gas. Abundant availability of gas hydrates in the coastal area of Andamans will be a great boon to the energy-starved India. So, I want to know whether the Government has got any programme over there so that we can be self-sufficient.

SHRI S. JAIPAL REDDY: Madam, I am happy to say that some discoveries have been made in the Andamans too. They are being examined. We will do our best.

**(Q. 302)**

SHRIMATI SUPRIYA SULE : Madam, through you, I would like to tell the hon. Minister that the Mumbai Chhatrapati Shivaji Terminus is used by lakhs of people in the city of Mumbai all the time, especially after the attack on the station, security and the lack of infrastructure have always been in the forefront. There has been a Master Plan which has been submitted to the UNESCO because this is a world heritage site. So, is this going to delay the entire process of upgrading the infrastructure?

SHRI DINESH TRIVEDI: Madam, the due process has to be followed because she rightly mentioned that it is a world heritage centre. Since we have that classification, for various approvals one has to go to the UNESCO. In fact, our team is going to the UNESCO very soon, within a couple of weeks because the area, which they have given—it is known as buffer zone-- is 90 hectares which we want to reduce it to about 67 hectares so that we have more space for development of the proposed world class station. I do not really think that because of this, there is going to be a great delay but due process has to be followed. Whatever time it takes, but I can assure you that as far as the Railways is concerned and as far as our team is concerned, all of us are on the job.

SHRIMATI SUPRIYA SULE : Railways has always been extremely supportive and constructive, especially to the Self-Help Groups and co-operatives engaged in milk products like Amul and Anand. Always, all their major stations have given them special place for all their products. So, in this new development plan of upgrading all these, will there be enough space given for all these products which are at the bottom of the pyramid? This is a great avenue and opportunity for them for good sales. So, will they be continued in good places so that they get an opportunity for sales?

SHRI DINESH TRIVEDI: A special purpose vehicle is going to be created to exploit the revenue model for this proposed world class station. Companies like Amul which has done so much proud to the country--and they are supporting in

such Self-Help Groups which are also commercially viable--I have just no doubt that in their own right, they will get it. I do not think that we will have to do anything extra for them. But, yes, I would also emphasize that while taking cue from your question that we need to do a lot for people who are under-privileged and people who are of age—I think all of us are also aging—so that they have enough ramps; they have enough facilities for doctors, drinking water, etc. So, in respect of all these things, special attention has to be given for people who require the most.

Otherwise there is just no point in calling it a world class.

SHRI SANJAY DINA PATIL : Madam Speaker, I would like to ask a question, in the last Budget, it was announced that Thane, Nashik and a lot many stations were to be upgraded to the world class stations. When is the work going to start? In my constituency, Bhandup and Nahur stations are also to be upgraded. Those are also pending. I would like to know when it would be done at the earliest.

SHRI DINESH TRIVEDI: In the Budget Speech of 2006-07 and then again by Kumari Mamta Banerjee in 2009-10 envisaged 50 such world class stations. The hon. Member mentioned that those stations were also there. But, I would say that we have got to go one by one in the sense that first we have taken this Pilot Project. Recently, we also have instructions from Cabinet Secretary due to which the land lease is not going to be as easy. So, due time is going to be taken. But, I can assure you that the trains are moving – from 30 trains in the last decade, now we have got 300 trains. So, there is no doubt about it that all those stations are definitely going to be taken into consideration.

**अध्यक्ष महोदया :** आप सब लोग शांत हो जाइये।

SHRI JASWANT SINGH :Madam Speaker, if only you permit me to go beyond Mumbai Terminal and raise the question about a railway line, that is a world heritage line and is recognized as such. I refer to the Darjeeling railway line, which has suffered a grave damage in the recent earthquake. About 150 metres of it have been broken away by a land slide. I regret to say that despite the

earthquake, no work has yet started at restoring this railway line. It is the only railway line to Darjeeling. It is, of course, a world heritage site. Would the Government consider expeditious remedying of the situation?

SHRI DINESH TRIVEDI: I am very happy that hon. Member has asked this. Darjeeling is very close to everybody's heart. It is the queen of all the hill stations. I recently had the opportunity of visiting there also. I am very happy to say that things are getting normalized after the new Government has come. Earlier, the work could not have taken place because of the various situations which the hon. Member himself is very well aware of. I assure you that we also want to start the work. The so called toy train, which is a heritage train and the journey is so picturesque, we also want to extend it. Earlier, it used to start from the foothills. My endeavour would be to see as to whether we can again start those journeys from the foothills and the part which is damaged, whatever falls under the Railways, I assure you, it would be done at the earliest.

SHRI P.C. CHACKO : Hon. Speaker, in reply to the question of modernization of the railways, the hon. Minister has given a detailed list of stations where Feasibility Report and the Master Plan are being prepared. As said by the hon. Minister, this was a dream project of the hon. Railway Minister Kumari Mamta Banerjee in her Budget. Fifty stations were announced for the development as Multi-Facility Centres in PPP mode. The Minister has said that for 11 stations, names of which are also given, Master Plan and Feasibility Report are being prepared. My station comes under the unfortunate 39, where this Master Plan is not prepared. I cannot blame the Minister because he has taken over recently. He has proved that he is a man of action. During the Sabarimala pilgrimage season, lakhs of people are using the Thrissur railway station, that is one and the least. Will the Minister give us an assurance that the railway stations like Thrissur, the PPP mode of development of the Multi-Facilities Centres be taken up immediately?

SHRI DINESH TRIVEDI: MFC, as it is known, and World Class are two different models. One model, which is the World Class, talks about the entire infrastructure and MFC is a stand-alone building, which is really much easier to carry out.

Sabarimalai is a very important *Tirathsthan* for everyone of us. Recently we have also assured that there is going to be a dormitory for people who pass through Kottayam they definitely require some place to rest. That is also, as far as planning is concerned, very close to my heart. I had recently been to Kerala and I had met all the Members of Parliament along with the Chief Minister. I assure you that whatever needs to be done on that would definitely be done.

**श्री विजय बहादुर सिंह :** अध्यक्ष महोदया, मैं रेल मंत्री से एक समस्या के बारे में बात करना चाहता हूँ कि कई ऐसे क्षेत्र हैं जहाँ पर प्रेशर नहीं है, जैसे झाँसी अंग्रेजों के ज़माने से सैन्ट्रल इंडिया, नॉर्थ इंडिया और साउथ इंडिया को कनेक्ट करता है। झाँसी से मानिकपुर जो ट्रेन जाती है, उसकी एवरेज स्पीड 15 किलोमीटर प्रति घंटा है। यहाँ जो ब्रिटिश इंडिया के ज़माने से रेल है, वह उसी तरह से है। वहाँ खजुराहो रेलवे स्टेशन पड़ता है और महोवा रेलवे स्टेशन पड़ता है। सभी पर्यटक यहाँ जाते हैं। उसमें यह फायदा ज़रूर है कि वह ट्रेन इतनी ज़ोर से हिलती है कि उसमें कोई सो नहीं सकता। क्या रेल मंत्री यह बताने का कष्ट करेंगे कि भविष्य के चार-पाँच सालों में उसका दोहरीकरण या बिजलीकरण करने की कोई योजना है या नहीं?

**श्री दिनेश त्रिवेदी :** मैडम, वैसे डीरेल होना कोई बहुत अच्छी बात नहीं है, रेल के लिए तो खतरा है मगर थोड़ा सा हम प्रश्न से भी डीरेल हो गए हैं। यह प्रश्न वर्ल्ड क्लास स्टेशन के बारे में है। ...(व्यवधान)

**श्री विजय बहादुर सिंह :** आप मीडियम क्लास का बना दें, हम वर्ल्ड क्लास नहीं चाहते। ...(व्यवधान)

SHRI DINESH TRIVEDI: As far as doubling of line is concerned, I think that is a different question. I would certainly require a separate notice for that and I will be very happy to answer that.

MADAM SPEAKER: Q. 303 - Shri Ramashanker Rajbher – Not present.  
Smt. Sushma Swaraj.

## (Q. 303)

**श्रीमती सुषमा स्वराज :** अध्यक्ष महोदया, मैं माननीय मंत्री जी से जानना चाहती हूँ कि आपने अपने लिखित उत्तर में कहा है कि पीएमजीएसवाई के दिशा-निर्देशों के मुताबिक मैदानी क्षेत्रों में 500 से ज्यादा आबादी वाले गाँव सड़क से जुड़ेंगे। लेकिन हमारी जानकारी में जब से पीएमजीएसवाई की योजना भारत निर्माण के तहत आई है, तब से भारत सरकार ने यह निर्णय लिया है कि जब तक पूरे देश में 1000 की आबादी वाले गाँव नहीं जुड़ जाएंगे, तब तक हम आगे की आबादी जोड़ने के लिए पैसा नहीं देंगे। यह उन राज्यों के साथ बहुत बड़ा अन्याय है, जहाँ छोटी आबादी वाले गाँव हैं और जिन्होंने अच्छी परफॉर्मेंस दिखाकर त्वरित गति से अपने गाँवों से 1000 आबादी वाले गाँवों को जोड़ दिया है। अब तब तक वे गाँव और राज्य प्रतीक्षा करेंगे, जब तक पूरे देश के 1000 की आबादी वाले गाँव नहीं जुड़ जाते और तब तक आगे की आबादी जोड़ने के लिए उन राज्यों को पैसा नहीं मिलेगा। हमारा मध्य प्रदेश इसका शिकार हो रहा है, इसीलिए मैं आपसे यह प्रश्न पूछना चाहती हूँ।

**श्री जयराम रमेश :** अध्यक्ष महोदया, यह बात सही है कि दो साल पहले एक निर्णय लिया गया था कि हम प्राथमिकता उन हैबिटेन्स को देंगे, जहाँ आबादी 1000 से भी ऊपर है। क्योंकि धनराशि की कमी थी, मांगें आ रही थीं अलग अलग राज्यों से, इसीलिए दो साल पहले यह निर्णय लिया गया था। मैं अभी यह सूचना देना चाहता हूँ कि अभी दो दिन पहले ही हमने एक नया निर्णय लिया है कि अभी 800 से लेकर 999 तक जो हैबिटेन्स हैं, उनको भी खोला जाएगा। उनके प्रस्ताव राज्य सरकारों से मांगे गए हैं। ...(व्यवधान)

**श्री अनंत गंगाराम गीते :** यह गलत है। ...(व्यवधान)

**श्री जयराम रमेश :** मैडम, सदस्यों से कहिए कि मुझे जवाब तो देने दीजिए। ...(व्यवधान)

**अध्यक्ष महोदया :** गीते जी, आप बैठ जाइए।

...(व्यवधान)

**श्री जयराम रमेश :** सुषमा जी आपने सवाल पूछा है और मैं जवाब दे रहा हूँ। परसों ही मैंने राज्यों सरकारों को सूचना दी है कि पहले चरण में 800 से लेकर 999 तक की हैबिटेन्स के लिए प्रस्ताव दिए जाएं और जब 90 प्रतिशत उनके कांट्रैक्ट एवार्ड किए जाएंगे, तब 600 से लेकर 799 तक के हैबिटेन्स भी लिए जाएंगे। एक बात मैं और कह दूँ कि नक्सल प्रभावित जिले जो पहले 60 थे, अभी 78 हो गए हैं, उनमें हम ढाई सौ से भी ऊपर आबादी ले रहे हैं। उसमें मध्य प्रदेश, छत्तीसगढ़, ओड़ीशा, बिहार, झारखंड और महाराष्ट्र भी शामिल है। यह बात सही है कि जो दो साल पहले की सूचना थी।...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग बीच में मत बोलिए, बैठ जाइए। विजय बहादुर सिंह जी बैठ जाइए।



... (व्यवधान)

**श्री जयराम रमेश :** यह बात सही है कि दो साल पहले प्राथमिकता उन्हीं गांवों को दी जा रही थी, जिनकी आबादी एक हजार से ऊपर थी, लेकिन अब वह नहीं है। 800 से लेकर 999 पहले चरण में और 700 से लेकर 899 दूसरे चरण में लिए जाएंगे।... (व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाइए।

... (व्यवधान)

**SHRI R. DHRUVANARAYANA :** Madam, I would like to ask the Minister whether the Government have received any proposal from Karnataka to construct roads under PMGSY for the years 2009-10 and 2010-11. If so, what steps have been taken by the Government and whether it has given permission to construct roads under this Scheme to the Karnataka State?

**SHRI JAIRAM RAMESH:** Madam Speaker, the PMGSY has two objectives – new connectivity and upgradation. The priority is being given to new connectivity. There are a large number of States – Madhya Pradesh, Chhattisgarh, Jharkhand, Bihar, Assam, West Bengal and UP – where new connectivity work has not yet been completed. On the other hand, there are States like Tamil Nadu, Kerala, Gujarat, Maharashtra and Andhra Pradesh where new connectivity work has been largely completed and now the demand is for upgradation. ... (*Interruptions*)

**SHRIMATI BIJOYA CHAKRAVARTY:** What about North-East?

**SHRI JAIRAM RAMESH:** The hon. Members are under the impression that we have unlimited resources for PMGSY. The PMGSY programme started in the year 2000. It was expected to be completed by 2007. The fact is that it is only since 2007 that the funding for PMGSY has increased very substantially. This year we are spending Rs. 20,000 crore on PMGSY and we have to accommodate all requests from all States for new connectivity and for upgradation.

Madam Speaker, I want to say very clearly on the floor of the House that my priority is for new connectivity in those States where habitations are yet to be connected, which means Bihar, Jharkhand, Odisha, Madhya Pradesh, Assam, West Bengal and UP. Upgradation proposals will be taken up. It is not as if we have closed the upgradation proposals. But as and when we increase the resources for PMGSY, we will also entertain those proposals for upgradation.

As far as Karnataka is concerned, now they can send proposals for habitations for habitations between 800 and 999 for new connectivity, to begin with. ... (*Interruptions*)

MADAM SPEAKER: Shri Nama Nageshwara Rao. Nothing else will go on record. Mr. Nama Nageshwara Rao, please ask your supplementary question.

(*Interruptions*) ... \*

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ... \*

अध्यक्ष महोदया : क्या हुआ? सब लोग खड़े होंगे तो कैसे होगा?

... (व्यवधान)

अध्यक्ष महोदया : आप पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हैं? सब लोग बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : कृपया स्थान ग्रहण कीजिए।

... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

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\* Not recorded.

**अध्यक्ष महोदया :** उन्हें प्रश्न पूछने दीजिए।

...(व्यवधान)

**अध्यक्ष महोदया :** बारी-बारी से प्रश्न पूछें।

...(व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** आप प्रश्न पूछिए।

...(व्यवधान)

**श्री नामा नागेश्वर राव :** धन्यवाद, महोदया। महोदया, मंत्री जी ने अपने रिप्लाय में जिस तरह से बताया है, उसे सब लोग देखें, सोचें और सुनें। मंत्री जी ने अपने पहले रिप्लाय में लिखा है कि the proposals received from the Members of Parliament should be given full consideration. पर, आज तक कुछ भी नहीं हो रहा है। मंत्री जी के दूसरे रिप्लाय में लिखा है कि the foundation stone will be laid by the local Member of Parliament, Lok Sabha. लेकिन ऐसा कुछ भी नहीं हो रहा है। हमारा जिला खम्माम लेफ्ट विंग एक्स्ट्रिमिस्ट से प्रभावित है। मैडम, आपके माध्यम से मैं कहना चाहता हूँ कि यह बहुत महत्वपूर्ण मुद्दा है। मैं पन्द्रहवीं लोकसभा में पहली दफा आया हूँ। जोशी जी का अप्रैल, 2010 में जो लैटर आया है, उसके अनुसार प्रोजेक्ट के बारे में अन्त में लिखा है कि foundation stone will be laid and the proposals will be made by local M.P. लेकिन ऐसा कुछ भी नहीं हुआ है। ... (व्यवधान)

**अध्यक्ष महोदया :** आप सवाल पूछिए।

...(व्यवधान)

**श्री नामा नागेश्वर राव :** मैडम, हमने इसके बारे में बहुत बार प्रोजेक्ट दिया है। प्रोटोकॉल के अनुसार हमने खम्माम जिले के बारे में जो भी प्रोजेक्ट दिया है, उस पर कुछ नहीं हो रहा है। यह जो लिखा गया है कि Foundation stone will be laid by local Member of Parliament, इसको कनसल्ट नहीं किया। जब इसे कनसल्ट नहीं किया तो हमने राज्य सरकार के प्रोटोकॉल सचिव को पत्र लिखा है। इसके बाद जोशी साहब को पत्र भेजा था। ... (व्यवधान)

**अध्यक्ष महोदया :** अभी आप अपना प्रश्न तो पूछ लीजिए।

...(व्यवधान)

**श्री नामा नागेश्वर राव :** इसके बाद श्री विलासराव देशमुख जी को पत्र लिखा। इसके बाद अभी जो मंत्री हैं, उन्हें पत्र लिखा है। पर, दो मंत्री बदल गए, अभी तीसरे मंत्री हैं। दो साल हो गए। एक सांसद के इतने पत्र लिखने के बाद राज्य सरकार के अधिकारी कहते हैं कि वे राज्य सरकार का प्रोटोकॉल मेनटेन करेंगे और केन्द्र सरकार के कल्चर को मेनटेन नहीं करेंगे। इस बारे में भी मैंने व्यक्तिगत रूप से मंत्री जी से मिल कर बात की है। ...(व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** कृपया बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** इस प्रश्न पर पूरक प्रश्न पूछने के लिए मेरे पास बहुत लम्बी सूची है। मैं देख रही हूँ कि सभी लोग जानना चाह रहे हैं और बहुत लोगों की चिंताएं हैं। अगर आप नोटिस देंगे और जितनी जल्दी देंगे, हम उस पर आधे घंटे की चर्चा करवा देंगे।

...(व्यवधान)

**MADAM SPEAKER:** Please give the notice. We will have a discussion.

...(व्यवधान)

**अध्यक्ष महोदया:** आप क्या चाहते हैं, क्या आप लम्बी चर्चा चाहते हैं?

...(व्यवधान)

**अध्यक्ष महोदया:** मैं ऐसा समझ रही हूँ कि आप इस पर लम्बी चर्चा चाहते हैं।

...(व्यवधान)

**अध्यक्ष महोदया:** आप क्या चाहते हैं?



...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया:** आज बीएसी की मीटिंग है।

...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया:** इस पर लम्बी चर्चा करा लेंगे।

...(व्यवधान)

**MADAM SPEAKER:** Please take your seat.

... (*Interruptions*)

**SHRI ANANTH KUMAR:** It is a very important issue. ... (*Interruptions*)

**MADAM SPEAKER:** Please take your seat. That is what I am saying. If the House wants a longer discussion, it may be considered. What do you want?

... (*Interruptions*)

**MADAM SPEAKER:** Today we have a BAC meeting. And in that, we will decide. Every party is represented there. We will take a decision as to how we are going to discuss this. We will have a longer discussion on it because everybody wants a discussion on it.

...(व्यवधान)

**श्रीमती सुषमा स्वराज :** अध्यक्ष महोदया, आप चर्चा तो करा लेंगे, सवाल यह है कि इस समय माननीय सदस्य डिसकशन नहीं, आपका संरक्षण चाहते हैं। संरक्षण यह है कि इसमें जो लिखा है कि प्रोटोकॉल यह है कि हर पीएमजीएसवाई का फाउंडेशन स्टोन, उसका भूमि पूजन लोक सभा का एमपी करेगा। यहां जितने माननीय सदस्य बोल रहे हैं, इनमें से कभी एक माननीय सदस्य को भी सम्पर्क नहीं किया गया। ... (व्यवधान) मुझे भी नहीं किया गया। मंत्री जी, कभी किसी एक को भी सम्पर्क नहीं किया गया कि आप फाउंडेशन स्टोन ले करें। ... (व्यवधान) चर्चा नहीं, आज के दिन आप हमें संरक्षण दीजिए और निर्देशित करिए कि यह जो प्रोटोकॉल इन्होंने दिया है, ... (व्यवधान) खुद लिखकर दिया है। ... (व्यवधान)

**अध्यक्ष महोदया:** सुषमा जी की बात सुन लीजिए।

...(व्यवधान)

**श्रीमती सुषमा स्वराज :** इस प्रोटोकॉल को फॉलो करें और मेम्बर्स को बुलाएं। ... (व्यवधान) फाउंडेशन स्टोन ले करते वक्त बुलाएं।

...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए, मंत्री जी को बोलने दीजिए।

...(व्यवधान)

**श्री जयराम रमेश:** अध्यक्ष महोदया, मैं आपके माध्यम से सदन में कहना चाहता हूँ कि नेता प्रतिपक्ष अपनी मध्य प्रदेश सरकार से कहें कि हमने जो खत लिखे हैं,...(व्यवधान) उनका पूरा ध्यान करें। ...(व्यवधान) यह राज्य सरकार की जिम्मेदारी है।...(व्यवधान) इसमें पूरी तरह राज्य सरकार जिम्मेदार है। हमने राज्य सरकारों से लिखित में कहा है कि क्या-क्या प्रोटोकॉल होना चाहिए, ...(व्यवधान) अगर इसका पालन नहीं हो रहा है तो गलती हमारी नहीं है, राज्य सरकारों की है।...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Please sit down.

... (Interruptions)

**अध्यक्ष महोदया:** आप क्यों बोल रहे हैं?

...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाइए। आप भी बैठ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया:** आप लोग बैठ जाइये। मंत्री जी कुछ कहना चाह रहे हैं। हां, आप बोलिये।

...(व्यवधान)

**अध्यक्ष महोदया:** बैठ जाइये। पार्लियामेंटरी अफेयर्स मिनिस्टर अपनी बात कह रहे हैं।

**संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल):** महोदया, मैं एक बात का पूरे सदन को आपके जरिये बिल्कुल विश्वास दिलाना चाहता हूँ कि यह सरकार सभी माननीय सदस्यों की पूरी कद्र करती है, उनकी पूरी इज्जत करती है।...(व्यवधान) मुझे आगे सुनिये। मुझे आगे कहने दीजिए। जिस-जिस योजना के तहत, किसी भी स्कीम के तहत कहीं भी जो दिशा-निर्देश हैं, हमारा पूरा प्रयास होगा कि उनकी पालना की जाये।...(व्यवधान) मैं सरकार की तरफ से यह कह सकता हूँ कि जो विषय इस वक्त माननीय सदस्यों ने उठाया है, हम उसको बिल्कुल गम्भीरता के साथ देखते हैं।...(व्यवधान) यह कैसे हो सकेगा, इसमें प्रदेश सरकारों के साथ मिलकर, सैण्ट्रल एजेंसीज़ के साथ मिलकर, जो सभी स्टैक होल्डर्स हैं, उनका अपना-अपना रोल है, सभी को साथ लेकर कैसे यह सम्भव हो सकेगा कि माननीय सदस्यों को आगे बुलाया जाये।...(व्यवधान) आप मेरी बात तो सुनिये, आप अपनी बात कहेंगे तो मैं अपनी बात नहीं कह

सकूंगा।...(व्यवधान) नहीं, इसका सवाल के साथ ताल्लुक नहीं है, यह थोड़ा सवाल के जवाब से हटकर है कि जहां भी माननीय सदस्य महसूस करते हैं कि कहीं भी उनकी अवहेलना हुई है और उसके लिए वे हमें लिखेंगे, हम एक अदरवाइज़ भी...(व्यवधान) आपको मैं जो एश्योरेंस देना चाहता हूँ, वह आप लेना नहीं चाहते।...(व्यवधान)

**अध्यक्ष महोदय:** कृपया बैठ जाइये।

**श्री पवन कुमार बंसल:** मैं आपको यही कह रहा हूँ कि भविष्य में कहीं भी अगर ऐसा होगा, जहां भी आपसे कोई शिकायत आएगी, बेशक वे प्रान्तीय सरकारें हों, बेशक वे सैण्ट्रल एजेंसीज़ हों, सभी से कैसे इस बात की पालना की जाये, कैसे माननीय सदस्यों को बुलाया जाये, कैसे उनकी इज्जत हो, यह हम अपने तौर पर देखेंगे।...(व्यवधान) लेकिन इसमें इम्प्लीमेंटेशन एजेंसीज़ प्रदेश सरकारें होती हैं, हमें उनका भी सहयोग मिलना जरूरी है। केन्द्र में बहुत सी स्कीम के तहत केन्द्र से फंड्स जाते हैं, उसका वित्त-पोषण केन्द्र से होता है, लेकिन उनका इम्प्लीमेंटेशन स्टेट से होता है तो हम सभी को मिलकर इसमें काम करना होगा, लेकिन इस बात में कोई दो राय नहीं कि माननीय सदस्यों की जो जगह है, उनका आदर भी होना चाहिए और उनकी इज्जत होनी चाहिए।...(व्यवधान)

**श्री दारा सिंह चौहान :** जब यहां से पैसा ही नहीं जायेगा तो इज्जत किस बात की होगी।

...(व्यवधान)

**अध्यक्ष महोदय:** प्लीज़ बैठ जाइये। आप बैठ जाइये।

...(व्यवधान)

**अध्यक्ष महोदय :** कृपया बैठ जाइये।

...(व्यवधान)

**श्री अनंत गंगाराम गीते :** दो साल से एक रूपया भी नहीं दे रहे हैं। ...(व्यवधान) महाराष्ट्र के साथ अन्याय हो रहा है। ...(व्यवधान)

**अध्यक्ष महोदय :** आप कृपया बैठ जाइये।

...(व्यवधान)

**MADAM SPEAKER:** Please sit down.

... *(Interruptions)*

**अध्यक्ष महोदय :** यह मामला सीधे-सीधे हमारे सांसदों के अधिकार से जुड़ा हुआ है। इसलिए मैं सरकार से चाहूंगी कि वह इस पर पूरी तव्वजो दे।

... (व्यवधान)

**अध्यक्ष महोदया :** एक मिनट आप मुझे बोलने दीजिये।

... (व्यवधान)

**अध्यक्ष महोदया :** वह इन्डियोर करे कि उनके अधिकार में कहीं भी कमी न आये।

**ग्रामीण विकास मंत्री तथा पेयजल और स्वच्छता मंत्री (श्री जयराम रमेश):** अध्यक्ष महोदया, हमने बार-बार राज्य सरकारों को खत लिखा है।... (व्यवधान) एक बार मुझे बोल लेने दीजिए। ... (व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाइये।

... (व्यवधान)

**अध्यक्ष महोदया :** माननीय मंत्री जी आप बोलिये।

... (व्यवधान)

**श्री जयराम रमेश :** मैं इस संबंध में बात करूंगा। मैं सांसदों को बुलाकर, राज्य सरकार के मंत्रियों को बुलाऊंगा और जो हमने गाइडलाइन्स जारी की हैं, जो हमने खत भेजे हैं, उस पर हम विचार करेंगे। हमने विस्तार से कहा है कि सांसदों की क्या भूमिका होनी चाहिए? सांसदों के जो अधिकार हैं, उनका पालन नहीं हो रहा है, यह बात मैं जानता हूँ, पर इसकी जिम्मेदारी राज्य सरकार की है। लेकिन फिर भी मैं अपने ऊपर जिम्मेदारी लेता हूँ कि मैं सांसदों को बुलाऊंगा। मुख्यमंत्री और राज्यों के जो ग्रामीण विकास मंत्री हैं, उनकी मौजूदगी में बैठक बुलाऊंगा और इस विषय पर हम लोग बातचीत करेंगे।... (व्यवधान) जो हमने लिखित में कहा है, ... (व्यवधान) आप मेरी बात तो सुनिये... (व्यवधान) हमने राज्य सरकारों को जो लिखित में भेजा है, उसका पूरी तरह से पालन किया जायेगा।... (व्यवधान)

**श्री दारा सिंह चौहान :** जब दो साल से पैसा ही नहीं मिल रहा है, तो राज्य सरकार क्या करेगी?  
... (व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: He said that he would be taking action on that.

... (Interruptions)

**अध्यक्ष महोदया :** इन्होंने अपनी बात कह दी है, अब बैठ जाइए।

... (व्यवधान)

**अध्यक्ष महोदया :** श्री गणेश मूर्ति।



... (व्यवधान)

अध्यक्ष महोदया : आप उनको प्रश्न पूछने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : इतना नाराज नहीं होते हैं। आप बहुत ज्यादा नाराज हो रहे हैं, बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : उनको प्रश्न पूछने दीजिए। आप प्रश्न पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हो गए?

... (व्यवधान)

अध्यक्ष महोदया : आप क्या चाहते हैं? बैठ जाइए, उनको प्रश्न पूछने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप फिर से प्रश्न पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : यह क्या हो रहा है? उनको बार-बार प्रश्न पूछना पड़ रहा है। इतना व्यवधान मत डालिए, बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Q. 304 – Shri Magunta Sreenivasuly Reddy – Not present.  
Shri A. Ganeshamurthi

**(Q.304)**

SHRI A. GANESHAMURTHI : Thank you, Madam. As per the statement of the Minister, the Government has proposed to dig 3 wells in Tamil Nadu in the next three years. Through you, Madam, I would like to know from the hon. Minister, the location of the proposed wells, the total quantum of output from those wells, and the exact date of commencement of digging of these wells. ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

**11.49 hrs**

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

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**12.15 hrs**

*The Lok Sabha re-assembled at \*Fifteen Minutes past Twelve of the Clock.*

(Madam Speaker *in the Chair*)

MADAM SPEAKER: Hon. Members, I am sorry to inform you that our colleague, Shri Uma Shankar Singhji, has met with an accident. He has been sent to the hospital and we all wish him a speedy recovery.

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*\* The House was adjourned to meet at 1200 hours. At 1206 hours, the Secretary-General informed the Members present in the House as follows:*

“Hon. Members, I have an announcement to make. The Hon. Speaker has directed that the House will re-assemble at fifteen minutes past Twelve of the Clock”.

**12.15 ¼ hrs.****PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011.
- (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5593/15/11)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Naini, for the year 2010-2011.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5594/15/11)

- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2010-2011.

- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5595/15/11)

- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5596/15/11)

- (d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5597/15/11)

- (e) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5598/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2010-2011.

(Placed in Library, See No. LT 5599/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5600/15/11)

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY):

On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

(1) A copy of the 7<sup>th</sup> Annual Statement (Hindi and English versions) on Pending Law Commission Reports-December, 2011.

(Placed in Library, See No. LT 5601/15/11)

(2) A copy of the National Legal Services Authority (Legal Aid Clinics) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. L/08/11/NALSA in Gazette of India dated 18<sup>th</sup> August, 2011 under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.

(Placed in Library, See No. LT 5602/15/11)

**12.16 hrs**(Shri Inder Singh Namdhari *in the Chair*)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5603/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5604/15/11)

- (2) (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2010-2011.

- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5605/15/11)
- (3) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5606/15/11)
- (4) (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5607/15/11)
- (5) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5608/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF  
NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY



OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

TWELFTH LOK SABHA

1 \_\_\_Statement No. XLVII\_\_\_\_\_Second Session, 1998  
(Placed in Library, See No. LT 5609/15/11)

THIRTEENTH LOK SABHA

2 \_\_\_Statement No. LI\_\_\_\_\_Third Session, 2000  
(Placed in Library, See No. LT 5610/15/11)

3 Statement No. XLVIII Seventh Session, 2001  
(Placed in Library, See No. LT 5611/15/11)

4 Statement No. XXXVII Ninth Session, 2002  
(Placed in Library, See No. LT 5612/15/11)

5 Statement No. XXXIII Tenth Session, 2002  
(Placed in Library, See No. LT 5613/15/11)

FOURTEENTH LOK SABHA

6 \_\_\_Statement No. XXV\_\_\_\_\_Third Session, 2004  
(Placed in Library, See No. LT 5614/15/11)

7 Statement No. XXVI Fourth Session, 2005  
(Placed in Library, See No. LT 5615/15/11)

8 Statement No. XXIII Fifth Session, 2005  
(Placed in Library, See No. LT 5616/15/11)

- 9 Statement No. XXII Sixth Session, 2005  
(Placed in Library, See No. LT 5617/15/11)
- 10 Statement No. XXII Seventh Session, 2006  
(Placed in Library, See No. LT 5618/15/11)
- 11 Statement No. XIX Eighth Session, 2006  
(Placed in Library, See No. LT 5619/15/11)
- 12 Statement No. XVIII Tenth Session, 2007  
(Placed in Library, See No. LT 5620/15/11)
- 13 Statement No. XVI Eleventh Session, 2007  
(Placed in Library, See No. LT 5621/15/11)
- 14 Statement No. XV Twelfth Session, 2007  
(Placed in Library, See No. LT 5622/15/11)
- 15 Statement No. XIII Thirteenth Session, 2008  
(Placed in Library, See No. LT 5623/15/11)
- 16 Statement No. XI Fourteenth Session, 2008  
(Placed in Library, See No. LT 5624/15/11)
- 17 Statement No. X Fifteenth Session, 2009  
(Placed in Library, See No. LT 5625/15/11)

FIFTEENTH LOK SABHA

- 18 Statement No. IX \_\_\_\_\_ Second Session, 2009  
(Placed in Library, See No. LT 5626/15/11)
- 19 Statement No. VII Third Session, 2009  
(Placed in Library, See No. LT 5627/15/11)

20	Statement No. VII	Fourth Session, 2010 (Placed in Library, See No. LT 5628/15/11)
21	Statement No. IV	Fifth Session, 2010 (Placed in Library, See No. LT 5629/15/11)
22	Statement No. III	Sixth Session, 2010 (Placed in Library, See No. LT 5630/15/11)
23	Statement No. II	Seventh Session, 2011 (Placed in Library, See No. LT 5631/15/11)
24	Statement No. I	Eighth Session, 2011 (Placed in Library, See No. LT 5632/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5633/15/11)

- (b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5634/15/11)
- (c) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5635/15/11)
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5636/15/11)
- (e) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 5637/15/11)
- (2) A copy of the Railway Red Tariff (Second Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in

Gazette of India dated 21<sup>st</sup> November, 2011 under Section 199 of the Railways Act, 1989.

(Placed in Library, See No. LT 5638/15/11)

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY):

On behalf of Shri R.P.N. Singh, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5639/15/11)

(b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5640/15/11)

(c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5641/15/11)

(d) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5642/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5643/15/11)

(3) A copy of the Notification No. G.S.R. 679(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> September, 2011 granting of Nidhi status to companies, mentioned therein under Section 642 of the Companies Act, 1956 under sub-section (3) of Section 620A of the said Act.

(Placed in Library, See No. LT 5644/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (i) Notification No. ICSI No. 1 of September, 2011 published in Gazette of India dated 1<sup>st</sup> September, 2011, establishing Disciplinary Directorate in the Institute of the Company Secretaries of India and posting of the Director (Discipline).
  - (ii) Notification No. 104/31/Accts. published in Gazette of India dated 27<sup>th</sup> September, 2011, containing Annual Report and Audited Accounts of the Council of the Institute of Company Secretaries of India for the year ended 31<sup>st</sup> March, 2011.
  - (iii) Notification No. ICSI No. 1 of October, 2011 published in Gazette of India dated 18<sup>th</sup> October, 2011, regarding guidelines for Peer Review of Attestation Services by the Practising Company Secretaries.
  - (iv) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 6<sup>th</sup> September, 2011, conducting election to the constituting 11<sup>th</sup> Council and four Regional Councils of the Institute of Company Secretaries of India.
  - (v) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 23<sup>rd</sup> December, 2010, conducting election to the 11<sup>th</sup> Council and four Regional Councils of the Institute of Company Secretariat of India.
  - (vi) Notification No. ICSI No. 2 of September, 2010 published in Gazette of India dated 27<sup>th</sup> December, 2010, conducting election to the Southern India Regional Councils of the Institute of Company Secretariat of India.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv), (v) and (vi) of (5) above.

(Placed in Library, See No. LT 5645/15/11)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): On behalf of Shri Pradeep Jain, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.

(Placed in Library, See No. LT 5646/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Ashwani Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011.

(Placed in Library, See No. LT 5647/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011.
- (Placed in Library, See No. LT 5648/15/11)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2010-2011.
- (Placed in Library, See No. LT 5649/15/11)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2010-2011.
- (Placed in Library, See No. LT 5650/15/11)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011.
- (Placed in Library, See No. LT 5651/15/11)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011.

(Placed in Library, See No. LT 5652/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011.

(Placed in Library, See No. LT 5653/15/11)

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**12.18 hrs**

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Mr. Chairman, Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha: -

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14<sup>th</sup> December, 2011 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2011."
  - (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14 December, 2011 agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2011."
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**12.18 ¼ hrs.****REPORT ON PARTICIPATION OF INDIAN PARLIAMENTARY  
DELEGATION IN THE 56<sup>TH</sup>  
COMMONWEALTH PARLIAMENTARY CONFERENCE**

SECRETARY-GENERAL: Sir, I beg to lay on the Table the Report (Hindi and English versions) on Participation of Indian Parliamentary Delegation in the 56<sup>th</sup> Commonwealth Parliamentary Conference held at Nairobi, Kenya from 10-19 September, 2010.

(Placed in Library, See No. LT 5654/15/11)

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**12.18 ½ hrs.****COMMITTEE ON MEMBERS OF PARLIAMENT  
LOCAL AREA DEVELOPMENT SCHEME****7th Report**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): Sir, I beg to present the Seventh Report (Hindi and English versions) (Fifteenth Lok Sabha) of the Committee on MPLADS on the subject “Development of SC/ST areas through MPLADS funds”.

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**12.19 hrs.****STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 218<sup>th</sup> and 219<sup>th</sup> Reports of Standing Committee on Industry pertaining to the Ministry of Heavy Industries and Public Enterprises\***

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table of the House a Statement on the status of implementation of the recommendations contained in the 218<sup>th</sup> and

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\* Laid on the Table and also placed in Library See No. LT 5656/15/11.

219<sup>th</sup> Reports of the Department related Parliamentary Standing Committee on Industry in pursuance of the Directions issued by the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated September 1, 2004.

Action has been completed/initiated in respect of the various recommendations. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 21<sup>st</sup> June, 2011 and 13<sup>th</sup> June, 2011 respectively.

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**12.19 ¼ hrs.****(ii) Status of implementation of the recommendations contained in the 37<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Corporate Affairs\***

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY):

Mr. Chairman, Sir, on behalf of Shri R.P.N. Singh, I beg to lay on the Table the Statement on the status of implementation of recommendations contained in the Thirty-Seventh Report of the Standing Committee on Finance (15<sup>th</sup> Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Corporate Affairs in pursuance of Direction 73A of the hon. Speaker, Lok Sabha.

In all, six recommendations were made by the Committee in the above report where action was required to be taken on the part of the Government. The Government has accepted 'in principle' all recommendations of the Committee. The present status of implementation of the various recommendations made by the Committee is given in the Annexure to this Statement, which is laid on the Table of the House. I would not like to take the value time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

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\* Laid on the Table and also placed in Library See No. LT 5657/15/11.

**12.19½ hrs.****(iii) Status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Minority Affairs\***

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): Mr. Chairman, Sir, on behalf of Shri Salman Khursheed, I beg to lay on the Table the statement on the status of the implementation of recommendations contained in the Seventeenth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants for the year 2011-12 of the Ministry of Minority Affairs, in pursuance of the Direction 73A of the Directions by the hon. Speaker, Lok Sabha under Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) presented its Seventeenth Report on the Demands for Grants for the year 2011-12, relating to the Ministry of Minority Affairs, to the Lok Sabha on 4<sup>th</sup> August, 2011. The recommendations were considered and the action taken by the Government on the recommendations were submitted to the Committee on 29<sup>th</sup> November, 2011.

Report contained 15 recommendations. The present status of implementation of all these 15 recommendations is indicated in the Annex, which is laid on the Table of the House.

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\* Laid on the Table and also placed in Library See No. LT 5655/15/11.

श्री यशवंत सिन्हा : महोदय, मेरा जीरो आवर का नोटिस है।

MR. CHAIRMAN: We will take it up during the 'Zero Hour' after the Calling Attention.

... (*Interruptions*)

श्री यशवंत सिन्हा : मुझे कॉलिंग अटेंशन से पहले मौका दिया जाए। उसके बाद कॉलिंग अटेंशन हो।...(व्यवधान)

MR. CHAIRMAN: I will hear your issue after the Calling Attention.

श्री यशवंत सिन्हा : ऐसी घटना घटी है कि एक व्यक्ति के खिलाफ दिल्ली में तीन-तीन एफआईआर हुए और वे तीनों एफआईआर होम मिनिस्ट्री के कहने पर वापस लिए गए हैं।...(व्यवधान) इसलिए मैं यह कहना चाहता हूं।...(व्यवधान) दो मिनट में मैं अपनी बात कहूंगा।...(व्यवधान)



**12.21 hrs.****CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC  
IMPORTANCE  
Situation arising out of non -revision of wages of employees of IDBI Ltd.**

MR. CHAIRMAN : We will take up the 'Zero Hour' issues after the Calling Attention.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Sir, I would like to draw the attention of the hon. Minister to the following matter of urgent public importance and he may make a statement thereon:

“The situation arising out of non-revision of wages of employees of IDBI Ltd and steps taken by the Government in this regard ”

... (*Interruptions*)

MR. CHAIRMAN: Hon. Minister you may lay the Statement on the Table of the House.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): \*Sir, in terms of the scheme of amalgamation, erstwhile IDBI Bank Ltd. was amalgamated with Industrial Development Bank of India Ltd. with effect from 2<sup>nd</sup> April 2005. United Western Bank was amalgamated with IDBI Ltd. with effect from 3<sup>rd</sup> October, 2006. The name was changed to IDBI Bank Ltd. with effect from 7<sup>th</sup> May 2008.

A Memorandum of Settlement was signed between the Management of IDBI Ltd. and the All India IDBI Employees Association on 17<sup>th</sup> March 2006 for a period of 5 years, beginning 1<sup>st</sup> November 2002, which was subsequently modified vide the Supplementary Memorandum of Settlement signed between the Management of

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\* Speech was laid on the Table and also placed in Library, See No. LT 5658/15/11.

IDBI Ltd. and the All India IDBI Employees Association on 20<sup>th</sup> January 2007. This *inter alia* stated that:

"We further agree that upon expiry of the settlement for the said period, all pay and allowances would be negotiated and mutually agreed upon between the bank and its employees having regard to the well accepted principles of wage fixation".

Prior to its merger with IDBI Ltd., the terms & conditions of service of workmen employees of erstwhile United Western Bank were similar to the bipartite settlements signed under the aegis of Indian Banks' Association and applicable to Public Sector Banks. As per the scheme of amalgamation, the employees of erstwhile United Western Bank were to be granted the same compensation and the same terms and conditions of service as were applicable to the employees of IDBI Ltd. within a period of 3 years.

Indian Banks' Association in November, 2007, sought IDBI Ltd.'s mandate to negotiate with the industry-wide officers and workmen Unions on behalf of IDBI Ltd. with regard to the proposed revision in pay & allowances that would be effective from 1<sup>st</sup> November, 2007. However, in view of the different compensation packages existing in the three merged entities before the merger, IDBI Ltd. did not give its mandate to Indian Banks' Association and decided to develop its own compensation package.

While developing the compensation package, the management of IDBI Bank Ltd. invited the All India IDBI Employees Association for consultations on 16<sup>th</sup> April 2009 when copies of the proposed pay scales and terms and conditions of service were handed over to them. Another meeting with the All India IDBI Employees Association was convened on 13<sup>th</sup> May 2009. However, All India IDBI Employees Association, vide letter dated 12<sup>th</sup> May 2009, sought a mutually convenient date for discussion. Another round of consultations was scheduled on 2<sup>nd</sup> June 2009, but the All India IDBI Employees Association did not participate.

Board of Directors of the IDBI Bank Ltd., in its meeting held on 23<sup>rd</sup> May 2009 approved the compensation package for its employees. This package has been implemented for officers in January 2010 for the period November 2007 to October 2012. However, in the case of workmen employees, the wage revision settlement, for a similar period, could not be finalized as All India IDBI Employees Association has, so far, not agreed to execute the bipartite Memorandum of Settlement despite the best efforts of the management of IDBI Bank Ltd.

In order to resolve the matter amicably, the management of IDBI Bank Ltd. set up a Committee of three Executive Directors to hold consultations with the All India IDBI Employees Association on its revised proposal. Besides a series of informal consultations, a meeting was also held on 26<sup>th</sup> August 2011 when the revised proposal was presented. However, no agreement on the proposed compensation package could be reached.

All India IDBI Employees Association has, during the consultations, been demanding parity with the Reserve Bank of India in pay and allowances. They are also opposed to negotiations by the management with IDBI *Karamchhari Sangh*, representing mostly the employees of the erstwhile United Western Bank. On the WP No. 3699 filed by the IDBI *Karamchhari Sangh*, the Hon'ble High Court of Bombay has, vide order dated 18<sup>th</sup> August 2011, directed the Deputy Labour Commissioner to verify the membership of the petitioner union.

After conversion of IDBI Ltd into a Banking company in October 2004, IDBI Bank Ltd. is categorised as other Public Sector Bank. In terms of the Memorandum of Settlement signed between the Management of IDBI Bank Ltd. and the All India IDBI Employees Association on 20<sup>th</sup> January 2007, subsequent settlement for pay and allowances were to be based on the well accepted principles of wage fixation and were no longer linked with the RBI. Since settlement under the aegis of the Indian Banks' Association, adopted in the nationalised banks, do

not have parity with the pay scales in the RBI, any demand for such parity in the IDBI Bank Ltd., which is a public sector bank, is unjustified and, hence, not acceptable.

Management of IDBI Bank Ltd. has, in November, 2011, and again in December 2011, advised the All India IDBI Employees Association that it is open to bilateral discussions and sought their cooperation in finalizing the compensation package. It is the endeavour of the Management of IDBI Bank Ltd. to expeditiously arrive at a fair, reasonable and amicable settlement.

**12.21 hrs**

*At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**12.22 hrs.**

*At this stage Shri Ravindra Kumar Pandey and some other hon. Members came and stood on the floor near the Table*

MR. CHAIRMAN: Hon. Members, please go back to your seats.

... (Interruptions)

MR. CHAIRMAN: When I am standing, you please sit down. Please go back to your seats. I will give my ruling.

... (Interruptions)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): अब क्या जुलूस निकालने में लगे हुए हैं लोकतंत्र का?...(व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 pm.

**12.23 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs.**

*Lok Sabha reassembled at Fourteen of the Clock.*

*(Mr. Deputy Speaker in the Chair)*

श्री शरद यादव (मधेपुरा): उपाध्यक्ष जी, यह जो चिदम्बरम साहब का मामला है... (व्यवधान)

उपाध्यक्ष महोदय: किसी की भी बात रिकार्ड में नहीं जाएगा।

...(व्यवधान) \*

**14.00¼ hrs**

*At this stage, Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)

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\* Not recorded.

**14.01 hrs.**

**MATTERS UNDER RULE 377 \***

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who desire their matters to be included may personally hand over the slips at the Table of the House immediately as per the practice followed.

... (*Interruptions*)

**(i) Need to run Nagarcoil-Bangaluru Express and  
Kanyakumari-Delhi Express trains daily**

SHRI MANICKA TAGORE (VIRUDHUNAGAR): Railway is playing a pivotal role for commuters as well as for transporting goods within the country. Day by day the number of people using the railway is increasing, particularly to the tourist destinations and pilgrimage centres. Kanyakumari is the world famous tourists as well as pilgrimage centre, so the people from all walks of life gather here throughout the year. Further Delhi is the capital of India which is also the political capital and houses many places of tourists attraction. But there is only one weekly train Vivek Express is running between Kanyakumari and Delhi connecting many important cities across many states before reaching Delhi. So this Vivek Express weekly train should be converted into a daily express for the benefit of the people. Bangaluru city is a famous destination for tourists, software and hardware business which attracts many industrialists and businessmen to the city to carry out their business activities, so the people are travelling to this city from many places throughout the year. Many people from southern districts of Tamil Nadu are working and many students are studying in Bangaluru. But at present there is only one weekly train running between Nagercoil to Bangaluru passing through many industrial and tourists places. There is lot of rush in the said

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\* Treated as laid on the Table.

train which causes inconvenience to the people. So the said weekly train may be converted into daily train.

Hence, I urge upon the Hon'ble Minister of Railways to take necessary steps to convert the Nagercoil-Bangaluru express and Kanyakumari-Delhi Vivek express trains into daily express trains during this year itself.

**(ii)Need to introduce train services from Pratapgarh (Uttar Pradesh) to Pune and Hyderabad via Amethi and Raibareilly**

**राजकुमारी रत्ना सिंह (प्रतापगढ़):** मेरे संसदीय क्षेत्र प्रतापगढ़ के लोग रोजगार के लिए हैदराबाद एवं महाराष्ट्र के पुणे शहर में काफी संख्या में रहते हैं जो अपने पैतृक गांव आते जाते हैं, परंतु उनको प्रतापगढ़ से हैदराबाद एवं पुणे के लिए कई रेल सेवा बदलनी पड़ती है एवं इन लोगों को कई दिक्कतों का सामना करना पड़ता है । यही नहीं, मेरे संसदीय क्षेत्र के साथ लगे रायबरेली एवं अमेठी से हजारों की संख्या में लोग इन शहरों में कार्यरत हैं । अगर प्रतापगढ़ से वाया अमेठी एवं रायबरेली होकर पुणे एवं हैदराबाद के लिए रेल सेवाएं चलाई जाए तो इन शहरों में काम करने वालों को काफी सुविधा होगी । मेरा संसदीय क्षेत्र प्रतापगढ़ आर्थिक दृष्टि से अत्यंत पिछड़ा क्षेत्र है । इन रेल सेवाओं के चलने से मेरे संसदीय क्षेत्र प्रतापगढ़ को विकास की गति भी मिलेगी ।

सरकार से अनुरोध है कि प्रतापगढ़ से वाया अमेठी, रायबरेली होते हुए पुणे एवं हैदराबाद के लिए एक-एक रेल सेवा जनहित में आरंभ की जाए ।



**(iii) Need to construct an electric crematorium under the Ganga Action Plan at Beldannga, Murshidabad district, West Bengal**

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Murshidabad district in West Bengal consists of more than 62 lacs of population. However, there exists only three electric crematoriums. Due to the severe erosion along the river of Bhagirathi, the land meant for cremation ground has been dwindling.

There is a growing demand for electric crematorium in this district as people are compelled to travel a long way before reaching the crematorium and have to wait for hours together due to the long queue in each site. Under Ganga Action Plan (GAP), it is proposed to construct more electric crematoria to facilitate the cremation without any environmental hazards. But there exists a serious mismatch between demand and availability given this scenario. I would request that the Central Government should take initiative to construct more crematoria under GAP by including rural areas also.

I would urge the Government to construct an electric crematorium under the Ganga Action Plan at Beldannga in district Murshidabad, West Bengal.

**(iv) Need to impress upon State Government to recruit employees on regular and permanent basis instead of temporary and adhoc basis**

**श्री उदय प्रताप सिंह (होशंगाबाद):** वर्तमान में मध्य प्रदेश सहित देश के अन्य राज्यों में चल रही संविदा एवं तदर्थ आधार पर नियुक्ति की ओर आपका ध्यान आकर्षित करना चाहता हूं। वर्तमान में मध्य प्रदेश के सभी सरकारी, अर्द्ध-सरकारी एवं सरकारी प्रभुत्व वाली कंपनियों में कर्मचारियों की अत्यंत कमी है तथा इस कमी को पूरा करने के लिए सरकार द्वारा पढ़े-लिखे एवं योग्य कर्मचारियों की नियुक्ति संविदा एवं तदर्थ आधार पर की जा रही है एवं कई जगह तो यह देखने में आया है कि इनकी नियुक्ति कांट्रैक्ट बेस पर ठेकेदार के माध्यम से अल्पकाल के लिए की जाती है। इन कर्मचारियों की तदर्थ एवं संविदा आधार पर नियुक्ति होने के कारण इनकी सरकार एवं जनता के प्रति कोई जवाबदेही एवं उत्तरदायित्व भी नहीं होता है तथा वे सरकारी गोपनीयता के नियम के प्रति भी बाध्य नहीं होते हैं।

इनको इनकी सेवा के लिए जो वेतन एवं प्रतिफल दिया जाता है वो भी तय मानकों से बहुत कम होता है। इस प्रकार उनका शारीरिक, मानसिक एवं आर्थिक रूप से शोषण भी होता है।

मेरा अनुरोध है कि मध्य प्रदेश सहित सभी राज्य सरकारों को निर्देश दिए जाए कि संविदा एवं तदर्थ आधार पर नियुक्ति को बंद किया जाए एवं सरकारी माध्यम से नियमित आधार पर कर्मचारी नियुक्त किए जाए जिससे कि देश में लगातार बढ़ रही बेरोजगारी की समस्या को हल किया जा सके।

**(v) Need to provide the wage dues to labourers whose services have been utilized by the Food Corporation of India in Sriganganagar and Hanumangarh districts of Rajasthan**

**श्री भरत राम मेघवाल (श्रीगंगानगर):** प्रतिवर्ष की भांति भारतीय खाद्य निगम द्वारा इस वर्ष भी अप्रैल से जून, 2011 के मध्य श्रीगंगानगर एवं हनुमानगढ़ जिले से समर्थन मूल्य पर गेहूं की खरीद की गई थी। लेकिन भारतीय खाद्य निगम द्वारा श्रीगंगानगर एवं हनुमानगढ़ जिले के तुलाई मजदूरों की देय राशि जो लगभग 2.25 से 2.50 करोड़ रुपये है, अदा करने से इंकार कर दिया गया है तथा इसके अतिरिक्त गत वर्ष दी गई लगभग 1.00 करोड़ की तुलाई राशि की वसूली का भी निर्णय लिया गया है।

भारतीय खाद्य निगम द्वारा की गई, गेहूं की खरीद की तुलाई, उठान एवं लदान से संबंधित मजदूर प्रायः दैनिक मजदूरी पर निर्भर हैं। इस वर्ष अप्रैल, 2011 में मजदूरों द्वारा की गई मजदूरी उन्हें अभी तक भुगतान नहीं होने से मजदूर वर्ग परेशान तो है ही, इसके साथ-साथ भारतीय खाद्य निगम द्वारा गत वर्ष भुगतान की गई तुलाई की राशि की रिकवरी के आदेश से मजदूर वर्ग में आक्रोश बढ़ रहा है। मजदूर वर्ग यदि आंदोलन पर उतर आया तो इन दोनों जिलों में कानून व्यवस्था की स्थिति उत्पन्न हो जाएगी एवं इन दोनों जिलों की मंडियों का व्यापार भी ठप्प हो जाएगा। इससे व्यापारी वर्ग प्रभावित होगा, इसके साथ-साथ राज्य सरकार की राजस्व आय में भी कमी आएगी।

इन दोनों जिलों के मजदूरों द्वारा पूर्व में दिनांक 1 सितम्बर से व्यापार ठप्प कर हड़ताल पर जाने की घोषणा की गई थी लेकिन व्यापारियों द्वारा उच्चाधिकारियों से चर्चा करने एवं उनके आश्वासन पर मजदूर वर्ग को समझाने के पश्चात हड़ताल पर जाने का निर्णय स्थगित कर दिया गया। अब लगभग दो माह का समय व्यतीत होने के बाद भी उनको तुलाई का भुगतान नहीं होने के कारण यह वर्ग पुनः संगठित हो रहा है एवं आंदोलन की राह पर जाने के लिए अपनी योजना बना रहा है।

मेरा भारत सरकार से विनम्र आग्रह है कि समस्या का समाधान कराया जाए एवं मजदूरों को उनकी तुलाई का भुगतान कराया जाए। इसके साथ-साथ मैं सरकार से यह भी अनुरोध करूंगा कि भारतीय खाद्य निगम द्वारा आड़तियों को दिया जाने वाला कमीशन भी देश में एक जैसा नहीं है। श्रीगंगानगर एवं हनुमानगढ़ जिलों में निगम द्वारा की जा रही खरीद पर आड़तियों को 2 प्रतिशत तथा हरियाणा-पंजाब राज्य में ढाई प्रतिशत कमीशन दिया जाता है। इस प्रकार के भेदभाव को समाप्त करते हुए निगम को आदेश करें कि हरियाणा राज्य की तर्ज पर ही श्रीगंगानगर-हनुमानगढ़ के व्यापारी-आड़तियों को कमीशन दिया जाए तथा खरीद की जाए।

**(vi) Need to include the Vetar Community in the list of Scheduled Tribes for the State of Kerala**

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): The Vetar Community of Kerala has been living in a very miserable and pitiable life for a very long time. The Government of Kerala had recommended inclusion of Vetar community in the list of Scheduled Tribes so that the benefits of reservation could also be availed of by this community. The people of this community have been agitating for their inclusion in the ST List for a long time. The Vetar community members under the auspices of Girivarga Vetar Maha Sabha had organized Satyagraha in front of Parliament on 5<sup>th</sup> May, 2003 and 19<sup>th</sup> December, 2005 to press for their demand.

They submitted a memorandum to the President and the Prime Minister of India but still the issue is pending. The demand of this community to include them in the ST List is very genuine and their grievances should be redressed.

It is, therefore, requested that the Vetar community may be included in the list of Scheduled Tribes for the State of Kerala.

I would request the Government to bring forward necessary amendments in the Constitution (Scheduled Tribes) Order, 1950 in order to include the Vetar Community in the Scheduled Tribes List.

**(vii)Need to accord approval for construction of roads under  
Pradhan Mantri Gram Sadak Yojana in Betul Parliamentary  
Constituency, Madhya Pradesh**

**श्रीमती ज्योति धुर्वे (बेतूल):** मेरे संसदीय क्षेत्र के अंतर्गत जिला बेतूल आदिवासी बाहुल्य क्षेत्र होने के कारण पिछड़ा हुआ है। क्षेत्र के विकास के लिए केन्द्रीय सरकार की प्रधानमंत्री ग्राम सड़क योजना एक वरदान साबित हुई है, किंतु विगत दो वर्षों से मेरे क्षेत्र को योजनांतर्गत मार्गों की नई स्वीकृति नहीं मिलने के कारण ग्रामीण क्षेत्रों के विकास में प्रतिकूल प्रभाव पड़ा है। बेतूल जिले के ग्यारहवें चरण में योजनांतर्गत 77 मार्गों के प्रस्ताव केन्द्र सरकार के पास स्वीकृति हेतु लंबित है। यदि इन 77 मार्गों की स्वीकृति प्रदान की जाती है तो बेतूल जिले के आदिवासी बाहुल्य ग्रामीण अंचल का सतत् संपर्क तहसील जिला मुख्यालय एवं शहरी क्षेत्रों से हो सकेगा।

ज्ञात हुआ है कि प्रदेश के कुछ जिलों को जैसे कि छिंदवाड़ा, शिवपुरी, राजगढ़, सागर, सिहोर आदि के मार्गों की ग्यारहवें चरण में सम्मिलित कर स्वीकृति प्रदान की गई है। इस प्रकार से बेतूल आदिवासी बाहुल्य क्षेत्र में मार्गों के निर्माण की स्वीकृति दी जानी चाहिए।

अतः उपरोक्त संबंध में आपसे अनुरोध है कि बेतूल जिले के प्रधानमंत्री ग्रामीण सड़क योजनांतर्गत ग्यारहवें चरण के लंबित 77 मार्गों की स्वीकृति प्रदान करने का कष्ट करें। जिससे 70 प्रतिशत से अधिक इस आदिवासी बहुल क्षेत्र को सड़कों से अच्छी तरह जोड़ा जा सके।

**(viii)Need to convert NH-86 between Kanpur and Dewas and NH-75 of Jhansi-Chhattarpur-Satna section into four lane**

**श्री वीरेन्द्र कुमार (टीकमगढ़):** मेरे संसदीय क्षेत्र टीकमगढ़ छतरपुर के राष्ट्रीय राजमार्ग क्रमांक 86 कानपुर-देवास एवं राष्ट्रीय राजमार्ग क्रमांक 75 झांसी-छतरपुर सतना की स्थिति बहुत खराब हो गई है। पूरे रास्ते में बड़े बड़े गड्ढे हो जाने के कारण आये दिन दुर्घटनायें होती रहती हैं तथा रास्ता खराब होने के कारण अनेक मरीज एवं इंटरव्यू देने जाने वाले युवकों को समय पर झांसी नहीं पहुंच पाने के कारण ट्रेन पकड़ने से वंचित होना पड़ता है जिससे अनेकों कठिनाइयों का सामना लोगों को करना पड़ रहा है। कई लोगों की रास्ते में ही मृत्यु हो जाती है। वाहनों की भी टूट फूट भारी मात्रा में होने से वाहन चालकों को खर्चा भी रख रखाव में बढ़ रहा है।

अतः केन्द्र सरकार से अनुरोध है कि इन दोनों ही राष्ट्रीय राजमार्गों की शीघ्र मरम्मत कराने के साथ ही इनका पूर्व में प्रस्तावित फोर लेन एक्सप्रेस हाइवे में परिवर्तित कर चार लेन वाली सड़क बनवाने का सहयोग करें।

**(ix) Need to provide irrigation facilities to tribal people living in  
Bharuch Parliamentary Constituency, Gujarat**

**श्री मनसुखभाई डी. वसावा (भरुच):** मेरे संसदीय क्षेत्र भरुच अंतर्गत भरुच एवं नर्मदा जिलों में अधिकतर जनजाति वर्ग के गरीब परिवार रहते हैं। इन जिलों में सिंचाई की पर्याप्त सुविधा न होने के कारण अपने खेतों में सिंचाई के लिए बरसात के पानी पर पूरी तरह निर्भर है क्योंकि सिंचाई की सुविधा यहां पर नाममात्र की है और इन दोनों जिलों में बरसात कम मात्रा में होती है। जिसके कारण इन जिलों में जनजाति वर्ग के लोग काफी मेहनत के बाद अपने खेतों में खद्यान्नों का उत्पादन कम कर पाते हैं। खेद की बात है कि सिंचाई परियोजना के लिए इन जनजातियों को विस्थापित किया गया और ऐसी जगह पुनर्वास किया गया जहां पर सिंचाई की सुविधा बिल्कुल नहीं है यानि जहां पर सिंचाई की सुविधा हुई वहां से इनको विस्थापित कर दिया गया। सिंचाई के अभाव में चारा एवं पानी के अभाव में पशुपालन कार्यों पर भी प्रतिकूल प्रभाव पड़ रहा है। यहां पर पशुपालन करके डेयरी संबंधी कार्य कर सकते हैं। इन क्षेत्रों में सिंचाई के कार्यों को करने के लिए काफी मात्रा में धनराशि की आवश्यकता है। इसके लिए त्वरित लाभार्थी सिंचाई कार्यक्रम में केन्द्र सरकार धन उपलब्ध करवा सकती है और इन जिलों के जनजाति लोगों को खेती बाड़ी एवं पशुपालन के लिए सिंचाई साधन मुहैया कराने में मदद कर सकती है जो अभी तक नहीं की है। देश के जनजाति लोगों के विकास की गति काफी धीमी है जिसे हमें सिंचाई की सुविधा देकर गति को बढ़ा सकते हैं।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र भरुच अंतर्गत भरुच एवं नर्मदा जिलों में रहने वाले जनजातियों के खेती बाड़ी एवं पशुपालन कार्यों के विकास कार्य के लिए सिंचाई कार्यों का अध्ययन कर उनको सिंचाई की सुविधा दिलाने की मदद प्रदान करें।

**(x)Need to make available generic medicines to the people at affordable Price in the country.**

**श्री राकेश सिंह (जबलपुर):** अइस समय देश में दवा उद्योग तेजी से फल फूल रहा है । जीवन रक्षक दवाएं ऊंची-ऊंची कीमतों पर बाजार में बिक रही हैं । इंसान की मजबूरी है इसलिये उसे इस कीमत पर दवा लेनी ही है । जिसकी जेब जितनी बड़ी है, उतना इलाज वो ले रहे हैं । मुश्किल में केवल माध्यम और निम्न वर्ग का वह इंसान है जिसके पास संसाधन और स्रोत सीमित हैं । यह सही है कि देश में प्रभावी चिकित्सकीय प्रगति हुई है लेकिन घरों में प्रिस्क्रिप्शनों की संख्या में वृद्धि के साथ-साथ दवाओं की खपत में भी बेतहाशा वृद्धि हुई है । वृद्धावस्था में दवाओं की आवश्यकता तो होती ही है किन्तु देश के युवा और बच्चे भी गंभीर बीमारियों से ग्रस्त हो रहे हैं और दवाओं पर निर्भर हैं । दवा उद्योग के लिये लाभ की स्थिति तो यही होगी कि उनके उत्पादों की मांग बनी रहे । लेकिन कीमत तय करने वालों ने यह कभी नहीं सोचा है कि दवा की इस कीमत पर सबसे अधिक लाभ में कौन है, दवा कंपनी या फिर मरीज महोदया, सरकार जेनरिक दवाओं का प्रचार कर रही है कि ये दवाएं सस्ती हैं, सुलभ हैं । लेकिन क्या चिकित्सक जेनरिक दवाएं लिखते हैं ? आम आदमी जेनरिक और ब्रांडेड के अंतर को नहीं समझता । आज बड़ी और गंभीर बीमारियों के लिये भी जेनरिक दवाएं उपलब्ध हैं । लेकिन खुले बाजार में मिलने वाली एक दवा के ब्रांडेड और जेनरिक वर्जनों की कीमतों में ज्यादा अंतर नहीं है । तब कैसे मरीज को जेनरिक दवा खरीदने में फायदा होगा, यह समझ से परे हैं। जेनरिक दवा पर जितनी कीमत प्रिंट होती है उसमें कई गुना मुनाफा जुड़ा होता है । अधिकतर होता यह है कि दवाएं फुटकर विक्रेता से खरीदी जाती हैं और दवा पर लिखी कीमतों पर ही दवा बेची जाती हैं । यह उचित नहीं है कि जेनरिक दवा, जिसका नर्माण आम आदमी को सस्ता इलाज मिलने के लिये होता है, वह उसे महंगी कीमत पर मिले । अतः केन्द्र सरकार यह सुनिश्चित करे कि सभी बीमारियों के लिये जेनरिक दवायें उपलब्ध हों और चिकित्सक उन्हें प्रिस्क्रिप्शन पर स्पष्ट रूप से लिखे ताकि सस्ता इलाज व सस्ती दवायें आम आदमी को मिल सकें ।



**(xi) Need to undertake the desiltation work and increase the height of Damodar river Valley dam in West Bengal to prevent flood in the region**

DR. RATNA DE (HOOGHLY): The primary objective of constructing a dam is to prevent floods in the region. The Damodar Valley Corporation has been serving West Bengal over the years. It is high time we give serious thought on the very objectives on which DVC was set up in 1948. The Government should concentrate on increasing the height of the Dam and undertake desiltation work in a major way. I would like to know as to when was the major desiltation work was undertaken in Damodar River Valley.

I would urge the Hon'ble Minister that renewed efforts should be taken to increase the height of the Dam and to undertake extensive desiltation work to ensure that floods are prevented in the region.

**(xii) Need to provide better infrastructure facilities to post offices in  
Kendrapara Parliamentary constituency, Odisha**

SHRI BAIJAYANT PANDA (KENDRAPARA): Epicenter of natural calamities one after another, Kendrapara district of Odisha State, is ravaged by torrential rains followed by devastating floods frequently-the recent one being in September, 2011. The rural post offices in this region are deprived of basic infrastructure. It lacks iron safes, almirahs for keeping money, the wooden furniture/benches etc. There is an immediate need to repair seepage from dilapidated walls and roofs of the post-office buildings during drizzles. The buildings lack regular maintenance and repairs, where mud walls can collapse any time during rains.

The above sorry state-of-affairs plagues a majority of 268 rural posts offices in the region. The authorities provides only a meagre sum of Rs. 100 per month for the post office building for maintenance. It is high time that the Central Government should look into this serious issue for immediate redressal of the above problems being faced by the rural people of the region for availing of the services of rural post offices.

**(xiii)Need to start the construction work of Kanhar dam in Palamu  
Parliamentary Constituency, Jharkhand.**

**श्री कामेश्वर बैठा (पलामू):** मैं अपने पलामू संसदीय क्षेत्र के वर्ष 1975 में स्वीकृत कनहर जलाशय योजना के निर्माण कार्य को प्रारंभ करने हेतु लोकिहत और कार्यहित में जल संसाधन मंत्रालय का ध्यान आकृष्ट करते हुए कहना चाहूंगा कि:-

(क) उक्त योजना की वर्ष 1975 में स्वीकृति प्रदान की गई है, लगभग 36 वर्ष के बाद भी उक्त योजना का निर्माण कार्य प्रारंभ नहीं किया गया है। इस योजना से 490 गांव के लोगों को सिंचाई की सुविधा उपलब्ध कराई जायेगी।

(ख) इस योजना के निर्माण हेतु माननीय झारखंड उच्च न्यायालय रांची द्वारा आदेश पारित करने के बाद भी सरकार ने कोई कारगर कार्रवाई नहीं की है।

अतः मैं सरकार से मांग करता हूं कि इस लाभकारी जनहित एवं कार्यहित योजना को तुरंत निर्माण कार्य को प्रारंभ कराया जाए।

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**14.01 hrs**

**CABLE TELEVISION NETWORKS (REGULATION)  
SECOND AMENDMENT BILL, 2011\***

MR. DEPUTY-SPEAKER: Item No. 19.

*... (Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shrimati Ambika Soni, I beg to move for leave to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995.”

*The motion was adopted.*

SHRI PAWAN KUMAR BANSAL: I introduce the Bill.

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 15.12.11.

... (*Interruptions*)

उपाध्यक्ष महोदय: कृपया शांत हो जाएं और अपनी-अपनी सीट्स पर जाएं।

... (*ब्यवधान*)

**14.01 hrs.**

*At this stage Dr. Shafiqur Rahman Barq came and stood on the floor near the Table.*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House may now take up item No. 21, namely, the Supplementary Demand for Grant (Railways).

... (*Interruptions*)

**14.02 hrs.**

*At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(*Interruptions*) ... \*

उपाध्यक्ष महोदय : माननीय रेल मंत्री जी, क्या आप कुछ बोलना चाहते हैं?

... (*Interruptions*)

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): Hon. Deputy-Speaker, Sir, I rise to reply to the debate on the Demands for Supplementary Grants (Railways) for 2011-12. ... (*Interruptions*) I would like to thank all the Members of Parliament. ... (*Interruptions*)

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\* Not recorded.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 16<sup>th</sup> December, 2011 at 11 a.m.

**14.06 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Friday, December 16, 2011/ Agrahayana 25, 1933 (Saka).*

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